

[Mr. Deputy Speaker]

cal energy to the public in the State of Assam or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the said Act. [*Placed in Library.* See No. LT—943/71].

NOTIFICATIONS UNDER BOMBAY PROHIBITION ACT, 1949 IN RELATION TO STATE OF GUJARAT, AND RELATED STATEMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) :

(1) I beg to re-lay on the Table a copy each of the following Notifications under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :—

- (i) The Bombay Molasses (Gujarat Amendment) Rules, 1971, published in Notification No. GH-SH-2688-MLS-1069/9240 /-P in the Gujarat Government Gazette dated the 25th March, 1971.
- (ii) The Gujarat Articles Unfit for Use as intoxicating liquor (Manufacture and Import) (Amendment) Regulation Rules, 1971, published in Notification No. GH-SH-2704-BPA-1270/13834-P in the Gujarat Government Gazette dated the 25th March, 1971.
- (iii) The Gujarat Industrial Alcohol (Import, Storage and Sale for export overseas, in bond) (Amendment) Rules, 1971, published in Notification No. GH-SH-2756-BPA-1270-12232-P in the Gujarat Government Gazette dated the 22nd April, 1971.

(iv) The Gujarat Denatured Spirituous Preparations (Amendment) Rules, 1971, published in Notification No. GH-SH-2848-BPA-2670/109142-P in the Gujarat Government Gazette dated the 20th May, 1971.

(v) Notification No. GH-SH-2855-BPA-1271/34196-P published in the Gujarat Government Gazette dated the 20th May, 1971 making certain amendment to the Gujarat Poppy Capsules (Amendment) Rules, 1967.

(vi) The Bombay Denatured Spirit (Gujarat First Amendment) Rules, 1971, published in Notification No. GH-SH-2258-DNS-1069/60600-P in the Gujarat Government Gazette dated the 27th May, 1971. [*Placed in Library.* See No. LT—723/71].

(2) to lay on the Table—

(i) A copy of the Bombay Foreign liquor (Gujarat Amendment) Rules, 1970 published in Notification No. GH-SH-2439-/FLR-2069/104710-P in Gujarat Government Gazette dated the 28th January, 1971 together with corrigendum thereto published in Notification No. GH/SH/2827/FLR-1069-18374-P dated the 1st May, 1971, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1959, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.

(ii) A statement explaining the reasons for not laying the Hindi version of the above Notification.

(iii) A statement showing reasons for delay in laying the Notification mentioned at (i) above. [*Placed in Library.* See No. LT—944/71].